

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
(IB)-343(PB)/2021  
IA-955/2022

**IN THE MATTER OF:**

Union Bank of India (Through RP Mr. Deepak Maini)

**.....Applicant**

**Vs.**

Shri Sachin Garg

**.....Respondent**

**SECTION**

U/s 95 of (IBC)

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Raghvendra Budholia  
For the RP : Adv. ABHISHEK ANAND, Adv. Karan Kohli, Adv.  
Ishaan Dhingra, Counsels

**ORDER**

Ld. Counsel for the Resolution Professional is present and sought time to seek instructions from their Financial Creditor regarding settlement of the matter. Ld. Counsel for the Personal Guarantor is present and submitted that they have settled the matter with the Bank. In view of this, list this matter on **31.05.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**